

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.A No. 23/(MAH)/2013/(T.P.)
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.07.2016 AT 2.00 PM.

NAME OF THE PARTIES: Mr. Anilkumar Poddar

V/s.

M/s. Kalabakan Investments Company Ltd.

SECTION OF THE COMPANIES ACT: 163 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr. Zol Andhyorgins	Counsel	
2.	Mr. Abhay Jodga	Advocate i/b.	
3.	Mr. Radeep Mone	Croneel Bayey to For the Respondents	

Order

Company Application No. 20 to 29/163/NCLT/MB/MAH/2013

1. Petitioner side is absent. Respondent Counsel is present.
2. Having the Petitioner already appeared before this bench in other matters, it has to be presumed that he is aware of the fact that their matter is posted today.
3. However, the Petitioner is directed to make submissions on next date of appearing, in case the Petitioner is absent on the next date of hearing, their CA will be dismissed for default.

4. The Respondents side is directed to intimate next date of hearing to Petitioner.
5. List this matters on 26th September, 2016 at 02:00 p.m. for hearing.


B.S.V. PRAKASH KUMAR
Member (Judicial)


V. NALLASENAPATHY
Member (Technical)

Dated: 22nd July, 2016.